

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3305 of 2020

Bhola Singh @ Bhola Kumar Singh Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Uttam Kr. Das, Advocate

For the Opp. Party : Mr. Rakesh Kumar Sinha, A.P.P.

03/29.06.2020 Defect no. 9(i) is ignored.

Heard Mr. Uttam Kr. Das, learned counsel for the petitioner and Mr. Rakesh Kumar Sinha, learned A.P.P. for the State.

Petitioner has been made accused in connection with Mandu P.S. Case No. 279 of 2017 corresponding to G. R. No. 1254 of 2017.

It has been alleged that when the informant was going with his truck, he was waylaid by the miscreants and Rs. 12,000/- cash, mobile and watch were looted. It has also been alleged that 260 liters of diesel was also taken out from the vehicle.

The petitioner seems to have been implicated on the confessional statement of the co-accused namely Deepak Kumar. The petitioner is in custody since 28.01.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Ramgarh, in connection with Mandu P.S. Case No. 279 of 2017 corresponding to G. R. No. 1254 of 2017.

(Rongon Mukhopadhyay, J.)